

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.450/MP/2025 along with IA No.35/2025

Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Articles 11 & 16.3 of the Power Purchase Agreements dated 13.07.2018 and 04.09.2018 executed between the Petitioner and Solar Energy Corporation of India *inter-alia* seeking declaration that the Petitioner is not liable to pay any compensation to SECI and recovery of the unilateral deductions from the Petitioner's monthly invoice payments.

Petitioner : Vivid Solaire Energy Private Limited (VSEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **12.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, VSEPL
Shri Arjun Agarwal, Advocate, VSEPL
Shri Prajeet Ghosh, Advocate, VSEPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Somya Sahni, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Ms. Rashmi Vaish, Advocate, SECI
Shri Aditya Singh, Advocate, UPPCL
Shri Mridul Gupta, Advocate, UPPCL
Ms. Dalima Gupta, Advocate, UPPCL
Shri Divyansh Singh, Advocate, UPPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondents, SECI and UPPCL, made detailed submissions and concluded their respective arguments.

2. After hearing the learned counsel for the parties, the Commission permitted the Petitioner and all the Respondents to file their notes of arguments/written submissions, if any, within ten days, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

